Performance Grants (for Urban Local Bodies)

1	2	3	4	5	6
	104.96	118.78	134.89	176.62	535.25

Statement-IV

Details of projects on sewerage infrastructure development in Bihar in cities located along river Ganga

Sl. N	Jo. Name of Project	Project Cos (₹ in crores	(5)	
1. E	Begusarai Sewerage and STP project	65.40	17 MLD STP; 105 km. network	
2. E	Buxar Sewerage and STP project	74.95	16 MLD STP; 95.21km. network	
3. Hajipur Sewerage and STP project		113.62	22 MLD STP and 198 km. network	
4. \$	STP in Pahari, Patna	127.30	60 MLD STP	
5. \$	Sewerage network in Pahari, Patna (Zone IVAS) 133.64	87.69 km. sewer network	
6. \$	Sewerage network in Pahari, Patna (Zone V)	214.31	110.65 km. sewer network	
7. \$	STP in Beur	68.16	43 MLD STP	
8. 5	Sewerage network in Beur sewerage Zone	225.77	179.74 km. sewer network	
9. \$	STP in Saidpur Zone	184.93	60 MLD STP	
10. \$	Sewerage network in Saidpur Zone	268.63	172.5 km. sewer network	
11. STP in Karmalichak		77.04	37 MLD STP	
12. Sewerage network in Karmalichak		170.71	96.54 km. sewer network	

Backlog of CBI cases

- *245. DR. K. V.P. RAMACHANDRARAO: Will the PRIME MINISTER be pleased to state:
 - whether CBI has a huge backlog of cases, if so, the details thereof, State-wise; (a)
 - (b) how many of these cases are a decade old;
 - what factors have contributed to delay in disposal of these cases; and (c)
- whether courts have passed strictures on CBI in this matter, if so, the details (d) thereof?

Since a single case may involve more than one State for investigation. State-wise data is not maintained centrally.

(c) and (d) The Government had earlier set up 46 Courts of Special Judge and 10 Courts of Special Magistrate exclusively for trial of CBI cases all over the country. Subsequently, in order to speed up disposal, it was decided to set up 92 additional Special Courts out of which 88 are functional. Further, during the last two years, 80 Public Prosecutors and 22 Assistant Public Prosecutors in CBI have been appointed. The Central Government has also taken various initiatives to improve the training infrastructure and capacity building of the investigators and prosecutors in CBI to increase their efficiency. Besides, rigorous monitoring of investigation of cases is done by CBI and Central Vigilance Commission as mandated by Central Vigilance Commission Act, 2003.

Nevertheless, the reasons for delay in disposal of cases are (i) complex and voluminous nature of cases and large number of witnesses; (ii) large number of cases referred by State Governments, Hon'ble Supreme Court and High Courts; (iii) delay in handing over the cases to CBI for investigation after initial investigation by local police; (iv) non-traceability of accused persons; (v) delay in getting expert opinion; (vi) stay by courts (vii); delay in execution of Letters Rogatory with foreign countries, (viii); non-appearance of accused persons and adjournments taken by them on different grounds, etc.

There is no information regarding strictures passed by any court on account of delay in disposal of cases.

Skill development centres in naxal affected districts of Chhattisgarh

†*246. SHRI RAM VICHAR NETAM: Will the Minister of SKILL DEVELOPMENT AND ENTREPRENEURSHIP be pleased to state:

- (a) the steps being taken by Government to impart skill training to the youths of naxal affected areas in Chhattisgarh; and
- (b) whether it is a fact that a letter had been written by the State Government for setting up skill development centres in seven naxal affected districts of this State and if so, the date of the letter?

[†]Original notice of the question was received in Hindi.